

of certain drugs has not been possible from the earlier stages. This factor does not necessarily constitute a relationship with categorisation.

(c) and (e) As per the information received from Ministry of Industry, Department of Chemicals and Petrochemicals, in respect of parts (c) and (e), the reply is as follows:

(c) Promethazine is used as an anti-histamine/psychic sedative and Chlorpromazine as a sedative/antiemetic. Production of both these drugs is not monitored. However, one unit has reported production of Promethazine and Chlorpromazine from imported intermediates. Chlorpromazine has also seen licensed for production from basic stage to another unit.

(e) As per the provisions of Drugs Prices Control Order, 1987, formulation Serenac is price decontrolled and the manufacturer is free to revise the price. However, Government is keeping a watch on price movements of price decontrolled drugs and has intervened wherever found necessary.

#### Sales turn over of Iron Preparations

2197. CHOWDHARY RAM SEWAK:

DR. (SHRIMATI) SAROJINI MAHISHI:

DR. C. VIJAYA MOHAN REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Iron preparations, which have a turn over of more than Rupees 100 crores, have been price decontrolled;

(b) whether it is a fact that these preparations are used for Maternal Health and Anaemia among children, infants and women;

(c) it is also a fact that brands which have huge turn over like Dumasules, Autrin, Neoferrum, Fesofar, Fersolate and Ferronicum have been price decontrolled on the basis of withdrawal

of recommendation for price control by his ministry; and

(d) if so, what are the basis of withdrawal of recommendation and what steps have been taken to investigate the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (d) The Expert Committee set up by the Ministry of Health and Family Welfare to review the Category I list of National Health Programme drugs, has only now recommended for price control of Iron preparation and other drugs used for the Maternal and Child Health Programme under Category I of the Drugs Prices Control Order, 1987. The recommendation is to be considered for onward transmission to the Department of Chemicals and Petrochemicals. The question of 'withdrawal of recommendation' does not, therefore, arise.

#### Drug Sampling Procedure

2198. DR. G. VIJAYA MOHAN REDDY:

DR. (SHRIMATI) SAROJINI MAHISHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the drug sampling procedure under the Drugs and Cosmetic Act is costly, complicated and has not been changed in the last 48 years;

(b) if so, what are the details of the procedure;

(c) whether the WHO Drug consultant, has given his recommendation on this matter;

(d) whether Government propose to change the sampling procedure; and

(e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ